

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 5301
ANSWERED ON 05.04.2022

JOINT PRACTICE FOR INFRASTRUCTURE DEVELOPMENT

5301. SHRI SUNIL KUMAR MONDAL:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Union Government and State Government has ever done joint practice for infrastructure development and filling up vacancies with better employee so that general public could get the service easily of Panchayat and if so, the details thereof; and
- (b) whether the Union Government has given any circular or suggestion in this regard during the financial year 2021-22 and 2022-23, if so, the details thereof, State and UT-wise along with future initiative in this regard and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) & (b) 'Panchayat' being State subject, the matter relating to Panchayats including infrastructure development and positioning of adequate manpower for optimal functioning of Panchayats and discharging their mandated duties as effective institution of Local Self Government is primarily responsibility of the States. The Ministry has been supplementing the efforts of States in this regard, primarily through policy intervention, advocacy, capacity building, persuasion and financial support through its programme / scheme on limited scale.

Keeping in view the huge variation in the capacity of Panchayats in different States in terms of requisite manpower, infrastructure and training, necessary for discharging their mandated duties effectively, the Ministry from time to time has been impressing upon States to take appropriate measures to address these gaps. A detailed Advisory from Ministry to all States / UTs had been issued on 2nd July, 2021 requesting for chalking out an appropriate work plan to provide adequate human resources, Panchayat Bhawans, Computers, Internet, Power back-up etc. for efficient functioning of Panchayats in rural areas. The States have also been advised to optimally utilise resources from permissible administrative cost of Central Finance Commission grants, State Finance Commission Funds, Panchayats Own Source Revenue (OSR), Rashtriya Gram Swaraj Abhiyan (RGSA), Administrative cost of various schemes of Central and State Governments such Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awas Yojana (PMAY) and Drinking Water and Sanitation etc. to meet the expenses on this front.
